

12.17 hrs

[English]

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of National Handloom Development Corporation Ltd., Lucknow for 1988-89 and review on the working of and Annual Report of Indian Silk Export Promotion Council, Bombay for 1988-89 etc.

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1988-89.
- (ii) Annual Report of the National Handloom Development Corporation, Lucknow for the year 1988-89 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—40/89]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working

of the Indian Silk Export Promotion Council, Bombay, for the year 1988-89 [Placed in Library See No. LT—41/89].

- (3) (i) A copy of the annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textile Export Promotion Council, Bombay, for the year 1988-89. [Placed in Library See No. LT—42/89]

Employees' Family Pension (Second amendment) Scheme, 1989; The Mines (Amendment) Rules, 1989; The Metalliferous Mines (Amendment) Regulations, 1989; Beedi Workers Welfare Fund (Amendment) Rules, 1989; and Annual Report of the Employees State Insurance Corporation for the year 1988-89 and Annual Accounts of the Employees State Insurance Corporation for the year 1988-89 with Audit Report thereon.

[Translation]

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): Mr. Speaker, Sir, I beg to lay on the Table:

- (1) A copy of the Employees Family Pension (Second Amendment) Scheme, 1989 (Hindi and English versions) published in Notification No. G.S.R. 608 in Gazette of India dated the 12th August, 1989 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 [Placed in Library See No. LT—43/89]

(2) A copy each of the Following Notifications (Hindi and English versions) under Section 61-A of the Mines Act, 1952:-

- (i) The Mines (Amendment) Rules, 1989 published in Notification No.G.S.R.707(E) in Gazette on India dated the 21st July,1989.
- (ii) The Metalliferous (Mines (Amendment) Regulations, 1989 published in Notification No. G.S.R. 818 (E) in Gazette of India dated the 6th September, 1989 [Place in Library See No. LT—44/89]

(3) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 750 in Gazette of India dated the 7th October, 1989 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976 [Placed in Library See No. LT—45/89].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Employees State Insurance Corporation, New Delhi, for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi for the year 1988-89 together with Audit Report thereon. [Placed in Library See No. LT—46/89].

Annual Report, Audited Accounts and Review on the working of Cancer Institute, Madras for 1988-89; and Annual Report and review on the working of International Institute for Population Sciences, Bombay, for 1988-89, etc.

[English]

THE MINISTER OF HEALTH AND

FAMILY WELFARE (SHRI NILAMANI ROUFRAY): I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1988-89.

(ii) A copy of the Audited Accounts (Hindi and English versions) of the Cancer Institute, Madras, for the year 1988-89.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year, 1988-89. [Placed in Library See No. LT—47/89]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the government on the working of the International Institute for Population Sciences, Bombay, for the Year 1988-89. [Placed in Library See No. LT—48/89]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1988-89. [Placed in Library See No. LT—49/89]

(4) (i) A copy of the Annual Report

- (Hindi and English versions) of the Regional centre for Cancer Research and Treatment Society, Cuttack, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library See No. LT—50/89].
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the government on the working of the Hindustan Latex Limited, Trivandrum, for the year 1988-89.
- (ii) Annual Report of the Hindustan Latex Limited, Trivandrum for the year 1988-89 along with Audited Accounts and comments of the comptroller and Auditor General thereon. [Placed in Library See No. LT—51/89].
- (i) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1989 Published in Notification No. G.S.R. 1015 (E) in Gazette of India dated the 17th November, 1989.
- (ii) The Bureau of Indian Standards (Advisory Committees) Amendment Regulations 1989, published in Notification No. G.S.R. 1016 (E) in Gazette of India dated the 17th November, 1989. [Placed in Library See No. LT—52/89]
- (2) A copy of Notification No. S.O.376 (E) (Hindi and English versions) published in Gazette of India dated the 26th May, 1989 constituting an Executive Committee of the Bureau for a period of two years on the from the date of publication of the Notification issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, 1986 [Placed in Library See No. LT—53/89]
- (3) A copy of Notification No. S.O. 751 (E) (Hindi and English versions) published in Gazette of India dated the 22nd September, 1989 making certain amendments to Notification No. S.O. 251 (E) dated the 31st March, 1989 issued under section 3 of the Bureau of Indian Standards Act, 1986. [Placed in Library See No. LT—54/89]

Notifications under Bureau Indian Standards Act, 1986, and Annual Report and Review on the working Bureau of Indian Standards for 1988-89

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:-
- (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1988-89 along with Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Govern-

ment on the working of the Bureau of Indian Standards for the year 1988-89. [Placed in Library See No. LT—55/89].

Annual Accounts of the Punjab Housing Development Board for 1985-86 and a statement showing for delay in laying it; and Annual Accounts Audit Report of National Capital Region Planning for 1988-89 etc.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMURASOLIMARAN): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Punjab Housing Development Board, Chandigarh, for the year 1985-86 together with Audit Report thereon, under sub-section (3) of section 68 of the Punjab Housing Development Board Act, 1972 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT—56/89]
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1988-89 together with Audit Report thereon under section 26 of the National Capital Region Planning Board Act, 1985. [Placed in Library See No. LT—57/89].
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited; New Delhi, for the year 1988-89.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—58/89]

(b) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—59/89].

(c) (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—60/89]

Statement re: review on the working of and Annual Report of the Water and Power Consultancy Services for 1988-89 etc.

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIYA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
- (i) A statement regarding Review by the Government on the working of the Water and Power Consultancy Service (India) Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—61/89]
- (2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1987-88 along with Audited Accounts.
- (3) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1987-88 and (b) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT—62/89].
- Notifications under the All India Services Act, 1951**
- THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G. K. MENON): I beg to lay on the Table:-
- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2)
- of section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1989 published in Notification No. G.S.R. 418 in Gazette of India dated the 17th June, 1989.
- (ii) The Indian Administratives Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1989 published in Notification No. G.S.R. 419 in Gazette of India dated the 17th June, 1989.
- (iii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1989 published in Notification No. G.S.R. 420 in Gazette of India dated the 17th June, 1989.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1989 published in Notification No. G.S.R. 421 in Gazette of India dated the 17th June, 1989.
- (v) The Indian Police Service (Pay) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 422 in Gazette of India dated the 17th June, 1989.
- (vi) The Indian Forest Service (Pay) Third Amendment Rules, 1989 published in Notification No. G.S.R. 455 in Gazette of India dated the 1st July, 1989.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1989 published in Notification No. G.S.R. 491 in Gazette of the India dated the 22nd July, 1989.
- (viii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1989 published in Notifi-

- Notification No. G.S.R. 492 in Gazette of India dated the 22nd July, 1989.
- (ix) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 516 in Gazette of India dated the 29th July, 1989.
- (x) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 580 in Gazette of India dated the 12th August, 1989.
- (xi) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 581 in Gazette of India dated the 12th August, 1989.
- (xii) The Indian Police Service (Pay) Fifth Amendment Rules, 1989 published in Notification No. G.S.R. 584 in Gazette of India dated the 12th August, 1989.
- (xiii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 680 in Gazette of India dated the 16th September, 1989.
- (xiv) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulation, 1989 published in Notification No. G.S.R. 681 in Gazette of India dated the 16th September, 1989.
- (xv) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 682 in Gazette of India, dated the 16th September, 1989.
- (xvi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1989 published in Notification No. G.S.R. 732 in Gazette of India, dated the 7th October, 1989.
- (xvii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1989 published in Notification No. G.S.R. 804 in Gazette of India dated the 4th November, 1989.
- (xviii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1989 published in Notification No. G.S.R. 805 in Gazette of India dated the 4th November, 1989.
- (xix) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 806 in Gazette of India dated the 4th November, 1989.
- (xx) The Indian Police Service (Appointment by Competitive Examination) Second Amendment Regulations, 1989, published in Notification No. G.S.R. 807 in Gazette of India dated the 4th November, 1989.
- (xxi) The Indian Forest Service (Appointment by Competitive Examination) Second Amendment Regulations, 1988, published in Notification No. G.S.R. 808 in Gazette of India dated the 4th November, 1989.
- (xxii) The Indian Forest Service (Fixation and Cadre Strength) Third Amendment Regulations, 1989 published in Notification No. G.S.R. 832 in Gazette of India

dated the 11th November, 1989.

- (xxiii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 833 in Gazette of India dated the 11th November, 1989.
- (xxiv) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1989 published in Notification No. G.S.R. 867 in Gazette of India dated the 25th November, 1989.
- (xxv) The Indian Administrative Service (Pay) Tenth Amendment rules, 1989 published in Notification No. G.S.R. 869 in Gazette of India dated the 25th November, 1989.
- (xxvi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1989 published in Notification No. G.S.R. 870 in Gazette of India dated the 25th November, 1989.
- (xxxvii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 967 (E) in Gazette of India Dated the 7th November, 1989.
- (xxxviii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1989 published in Notification No. G.S.R. 1043 in Gazette of India dated the 6th December, 1989.
- (xxix) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1989 published in Notification No. G.S.R. 1044 (E) in Gazette of India dated the 6th December, 1989. [Placed in Library See No. LT—63/89]

(2) A copy of Notification No. 6 (9)-

EO/89 (ACC) (Hindi and English versions) published in Gazette of India dated the 8th September, 1989 making certain amendments to Resolution No. 27 (21) EO/86 (ACC) dated the 3rd March, 1987, relating to comprehensive review of the Public Enterprises Selection Board. [Placed in Library See No. LT—64/89]

- (3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 704 in Gazette of India dated the 23rd September, 1989 under article 320 (5) of the Constitution. [Placed in Library See No. LT—65/89]

12.19 1/2 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

" In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Criminal Law Amendment (Amending) Bill, 1989, which has been passed by the Rajya Sabha at its sitting held on the 22nd December, 1989."

CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1989 As passed by Rajya Sabha

SECRETARY-GENERAL Sir, I lay on the Table the Criminal Law Amendment (Amending) Bill 1989 as passed by Rajya Sabha.